

NOTE

Dated 19.02.2026

All matters, where provisions/reference of newly promulgated Acts (BNS/BNSS/BSA) are mentioned, the corresponding sections/provisions of the repealed Acts (CrPC/IPC/Evidence Act) shall be transcribed at every place of the petition/application etc., wherever available.

The Advocate concerned shall also certify that he/she has mentioned the relevant corresponding sections of BNS/BNSS/BSA or CrPC/IPC/Evidence Act and vice-versa, as the case may be, at every place of the petition/application etc., wherever available.

BY ORDER OF HON'BLE THE CHIEF JUSTICE